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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

..

O.A.No. 1622/97.

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Date of decision: 9th December, 1997.

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Between:

S. Obul Reddy. .. Applicant.

and

1. The Director General, ESI Corporation,  
New Delhi.

2. The Regional Director, ESI Corporation,  
Hyderabad.

Respondents:

Counsel for the applicant: Sri Phaniraj for Mr. P. Naveen Rao.

Counsel for the respondents: Sri N.R. Devaraj.

JUDGMENT:

(by Hon'ble Sri H. Rajendra Prasad, Member (A))

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Heard Mr. Phaniraj for Mr. P. Naveen Rao on  
behalf of the applicant and Sri N.R. Devaraj for the  
respondents.

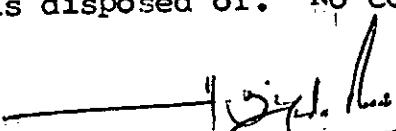
The applicant has been recently transferred from  
Hyderabad to Nellimarla and it is stated that he has been  
relieved on 20th October, 1997. The applicant has applied  
for retention of Government Quarters at present under his  
occupation at Sanathnagar, Hyderabad, until the end of the  
current academic year on the ground that his children are  
attending local schools. This is a wholly permissible  
concession.

G/R

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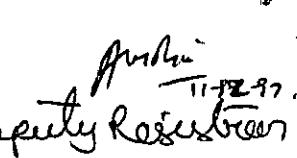
In setting aside the impugned order (contained in Annexure A-II) served on the applicant, it is directed that the applicant shall be allowed to retain the Quarter No. C-4/6 at Sanathnagar, Hyderabad, upto the end of the current academic year as per the rules in force and at the rates and on conditions prescribed for the continued occupation of the Government quarters in such circumstances.

Thus the O.A., is disposed of. No costs.

  
H. RAJENDRA PRASAD,  
MEMBER (A)

Date: 9--12--1997.

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Dictated in open Court.   
Deputy Registrar  
11-12-97

sss.

O.A.1622/97.

To

1. The Director General, ESI Corporation,  
New Delhi.
2. The Regional Director, ESI Corporation,  
Hyderabad.
3. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
4. One copy to Mr. N.R.Devraj, Sr.CGSC. CAT.Hyd.
5. One copy to HHRP.M.(A) CAT.Hyd.
6. One copy to B.R.(A) CAT.Hyd.
7. One spare copy.

pvm.

83/12/97  
TYPED BY  
COMPARED BY

I Court  
CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE  
VICE-CHAIRMAN  
AND  
THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 9-12-1997

~~ORDER/JUDGMENT:~~

M.A./R.A./C.A. No.

in  
O.A. No. 1622/97.

T.A. No.

Q.W.P.

Admitted and Interim directions  
Issued.

Allowed

Disposed of with direction

~~Dismissed.~~

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

